

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 378
ANSWERED ON 30/11/2021

DEVELOPMENT OF ROADS UNDER PMGSY

378. SHRI N.K. PREMACHANDRAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to expedite the development of roads under Pradhan Mantri Gram Sadak Yojana(PMGSY), if so, the details of action taken thereon;
- (b) the details of sanction given for roads in Kollam Lok Sabha constituency under PMGSY;
- (c) the details regarding delay in execution of development of roads under PMGSY;
- (d) whether the Government consider the recommendation of State Government for the selection of roads under PMGSY, if so, the details thereof;
- (e) whether the Government proposes to give sanction to Kuzhiyam - Thalayathu-Thannivila Mevar Elavila Moolapana Alamkode Temple Anapuzhakkal road of Chadayamangalam block in Kollam District;
- (f) if so, the details of action taken thereon, if not, the reasons therefor; and
- (g) whether the Government proposes to implement the works as per the recommendations of the State Government considering the rain and other geographical peculiarities of State, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) As per the programme guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY), the execution of works under the scheme is the responsibility of the State Government concerned. The time-lines for completion of various categories of work falling in different geographical locations are laid down in the programme guidelines and states are expected to comply with these provisions. In order to ensure that the sanctioned projects are completed within the time-line, the Ministry has amended the programme guidelines to ensure that all works sanctioned under scheme commence on ground within 72 days from the date of sanction.

The implementation of all sanctioned works is being monitored through online programme Monitoring Information System named Online Management, Monitoring and Accounting System (OMMAS) on real time basis. In addition, the progress is regularly reviewed by the Ministry by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/Empowered Committee Meetings with the States. At District level, the District Development Coordination and Monitoring Committee (DISHA) headed by Hon'ble Member of Parliament (LS) monitors the implementation of various schemes of Government of India including PMGSY. Besides above, special review

meetings/monthly review meetings are also held by Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme and remove the bottlenecks, if any.

The Government has fixed a timeline of September 2022 for completing the works under PMGSY- I & II, and a timeline of March 2023 for completing the works under Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA). The timeline for completion of PMGSY-III is March 2025.

(b) As informed by the State Government, the details of projects sanctioned in Kollam district under various interventions of PMGSY are as under:-

Name of Intervention	Projects sanctioned	
	No. of roads	Road length in Km
PMGSY-I	23	52
PMGSY-II	7	32
PMGSY-III	12	56

(c) As informed by the State Government, all the projects under PMGSY-I in Kollam Parliamentary constituency have already been completed. Only 1 road works is pending under PMGSY-II, which is targeted for completion by March, 2022. All 12 road works under PMGSY-III in Kollam Parliamentary Constituency have been sanctioned in October, 2021.

(d) As per programme guidelines, selection of roads is based on Comprehensive Upgradation cum Consolidation Priority List (CUCPL) prepared by the State Government and duly approved/vetted by the District Panchayat and State Level Standing Committee. The proposals received from the public representatives are also taken into consideration while finalizing the CUCPL and annual project proposals by the State Government.

(e) to (f) The State Government had proposed the road namely MRL16-Kuzhiyam-Thalayathannivila-Mevara-Elavila-Moolappanna-Alamkode Kshekthram- Anapuzhakkal in Kollam District for sanction under PMGSY-III, which is under examination for sanction.

(g) The road works under PMGSY are as per the technical specifications and geometric design standards given in the Ministry of Rural Development Specifications for Rural Roads, Rural Roads Manual of the Indian Road Congress (IRC) (IRC: SP:20) and also, where required, the Hill Road Manual (IRC: SP:48) and other IRC Codes/ Guidelines which take into account different geographical conditions.
